

**Central Administrative Tribunal
Principal Bench**

O.A. No. 4567/2013

New Delhi this the 15th day of November, 2016

Hon'ble Sh. Raj Vir Sharma, Member (J)

Hon'ble Sh. K.N.Shrivastava, Member (A)

1. Kishore Chand S/o Sh. Late Sh. Chandepal
R/o Village Nangla Roome, PO Sahpur Kalan
Buland Shahar UP ... Applicant

(By Advocate: U. Srivastava)

Versus

1. Union of India through`
The General Manager,
Northern Central Railway
Allahabad, U.P.
2. The Divisional Railway Manager,
Northern Central Railway,
Allahabad, U.P.
3. The Sr. Divisional Operating Manager
D.R.M. Office, Northern Central Railway
Allahabad U.P.
4. The Divisional Operating Manager (M)
D.R.M. Office, Northern Central Railway,
Allahabad U.P. ... Respondents

(By Advocate: Mr.Kripa Shankar Prasad)

ORDER (ORAL)

Mr. Raj Vir Sharma, M(J)

Heard the learned counsel for the parties. At the very outset, learned counsel for the applicant has requested that the applicant had filed an appeal which is pending since 2010. However, learned counsel for the respondents disputed it. He further submitted that no appeal has been received in the Department.

2. In view of this, the applicant may be permitted to file a fresh appeal within a period of three weeks. On receipt of such an appeal, the respondents shall decide the same within a period of three months from the date of receipt of a copy of the appeal.

2. OA is disposed of accordingly. No costs.

**(K.N. Shrivastava)
Member (A)**

**(Raj Vir Sharma)
Member (J)**

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